CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 143/MP/2016
With IA. No.61/2016

Coram:
Shri Gireesh B. Pradhan, Chairperson
Shri A.K Singhal, Member
Shri A.S Bakshi, Member
Dr. M.K. Iyer, Member

Date of Order : 30th of March, 2017

In the matter of

Petition under Section 38(2) of the of the Electricity Act, 2003 read with Section 79 (1)(c) and Section 79(1)(k) of the Act, along with (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulations 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999; and (iii) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for Grant of Regulatory Approval for execution of the Transmission System for Ultra Mega Solar Power Park at Banaskantha (Radhanesda) Gujarat.

And
In the matter of

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon- 122001(Haryana). **….Petitioner**

Vs

1. Gujarat Power Corporation Limited
Block No. 8, 6th Floor,
Udyog Bhawan, Sector-11,
Gandhinagar-382 011, Gujarat

2. Madhya Pradesh Power Management Company Ltd.
Shakti Bhawan, Rampur, Jabalpur-482 008

3. Maharashtra State Electricity Distribution Co. Ltd.
Prakashgad, 4th Floor, Andheri (East),
Mumbai-400 052

4. Gujarat Urja Vikas Nigam Limited
Sardar Patel Vidyut Bhawan,
Race Course Road,
Vadodara-390 007

5. Electricity Department
Government of Goa,
Vidyut Bhawan, Panji,
Near Mandvi Hotel, Goa- 403001

6. Electricity Department
Administration of Daman and Diu
Daman-396 210

7. Electricity Department
Administration of Dadra Nagar Haveli
U.T. Silvassa-396 230

8. Chhattisgarh State Electricity Board
P.O.Sunder Nagar, Dangania, Raipur,
Chhattisgarh-492 013

9. Madhya Pradesh Audyogik Kendra
Vikas Nigam (Indore) Ltd.
3/54, Press Complex, Agra-Bombay Road
Indore-452 008 **...Respondents**

Following were present:

Shri Amit Bhargava, PGCIL
Shri Aryman Saxena, PGCIL
Shri Rajesh Jain, PGCIL

ORDER

This petition has been filed by the petitioner, Power Grid Corporation of India Limited (PGCIL) for seeking regulatory approval for execution of transmission system associated with Solar Power Parks at Banaskantha (Radhanesda) Gujarat.

2. Gist of the submissions of the petitioner is as under:

(a) The Government of India, Ministry of New and Renewable Energy (MNRE) vide its letter dated 11.11.2015 notified Gujarat Power Corporation

Limited (GPCL) as the Solar Power Park Developers (SPPD) for 700 MW solar power park at Radhanesda village, Taluka Vav, Banaskantha district in Gujarat.

(b) Gujarat Power Corporation Limited has made an application to CTU for grant of connectivity/LTA for 700 MW Ultra Mega Solar Park (UMSPP) to be set up in Banaskantha district in Gujarat as per the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium term Open Access in inter-State transmission and related matters) Regulations, 2009 (Connectivity Regulations).

(c) Solar Power Park Developer, GPCL vide its letter dated 2.7.2016 has undertaken that it will bear all liabilities on behalf of the Solar Project Developers to be set up in the Solar Park in compliance with the Commission's notification dated 15.5.2015.

(d) The project is scheduled to be commissioned by December, 2017.

(e) PGCIL has identified the Transmission System for evacuation/transfer of power from Solar Power Parks in Banaskantha district in Gujarat, comprising of the following:

(i) Banaskantha (Radhanesda) Pooling Station-Banaskantha (PG) 400 kV D/C line

(ii) 2 nos of 400 kV line bays in Banaskantha (PG).

(f) The issue of implementation of the transmission scheme associated with the Solar Power Park was discussed in the 40th meeting of the Standing Committee on Power System Planning of Western Region held on 1.6.2016.

(g) On 26.11.2014, the Ministry of Power, Govt. of India convened a meeting with the representatives of the Central Electricity Authority (CEA), PGCIL, MNRE and SECI in which Ministry of Power clarified the scope of work to PGCIL. In the said meeting, Ministry of Power directed PGCIL to seek regulatory approval from the Commission to construct the transmission system associated with Solar Parks as ISTS.

3. The petitioner has placed on record the complete Project Inception Report in terms of Regulation 4(2) of the Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010 (Regulatory Approval Regulations). The petitioner has submitted that as per the provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 ("Sharing Regulations") as amended from time to time, solar based generators are exempted from transmission charges and losses for the use of ISTS network for the useful life of the projects commissioned during the period 1.7.2014 to 30.6.2017. The petitioner has further submitted that with regard to development of the Ultra Mega Solar Power Park in Banaskantha district in the State of Gujarat, GPCL is obligated to coordinate with PGCIL for transmission of electricity generated by it under Section 10 (3) (b) of the Electricity Act, 2003 and other respondents are the beneficiaries of the generation and transmission projects.

4. Against the above background, the petitioner has made the following prayers:

"(a) Grant Regulatory approval for taking up implementation of identified transmission systems at Enclosure -1;

(b) Grant of approval for recovery of transmission charges of the assets through

CERC (Sharing of Transmission charges and losses for ISTS) Regulations, 2010 and its amendment(s) notified by CERC from time to time;

(c) Grant of approval for inclusion of the above system under the TSA to be notified by CERC; and

(d) Pass such other relief as the Hon'ble Commission deems fit and appropriate under the circumstances of the case."

5. The petitioner has filed IA No.61/2016 to list the petition at the earliest and to pass appropriate order.

6. The petition was heard on 15.9.2016 after notice to the respondents. No reply has been filed by the respondents despite notice. The petitioner was directed to submit copy of Connectivity and LTA applications filed by SPPD, copy of LTA Agreement signed by CTU with SPPD, legible copy of Schematic Diagram, and status of generation development in the Solar Park.

7. The petitioner, vide its affidavit dated 3.10.2016, has submitted the copy of the applications for grant of connectivity and LTA. With regard to copy of the LTA Agreement, the petitioner has submitted that it would sign the same on or before 15.10.2016. The petitioner has submitted the status of generation development in the Solar Park as under:

(a) Status of solar park (Internal Transmission System)

Scope	Land	MOEF	Current status
33 kV U/G cables from six developers to be laid by developers.	Advance possession is already taken	No clearance is required	Under planning

(b) Status of Solar Power Generator:

List of generators identified	Capacity	Schedule date of commissioning	Land	MoFE	EPC	Current status

NTPC would setting solar projects	700+MW	Yet to be decided	Advance possession received by GPCL for 1407 Hector	N.A.	To be decided	Under planning

8. The petitioner has published a notice in the newspapers in accordance with the Regulatory Approval Regulations. In response to the public notice, no suggestions/objections have been received.

Analysis and Decision:

9. We have considered the submissions of the petitioner. The Government of India has taken the initiative for development of Solar Power Parks in various parts of the country. The Ministry of Power, Government of India vide letter dated 8.1.2015 conveyed the approval regarding implementation of work related to transmission system for evacuation of power from nine Solar Parks with a total capacity of 7020 MW capacity being set up in seven States, namely Gujarat, Andhra Pradesh, Karnataka, Uttar Pradesh, Meghalaya and Rajasthan. Subsequently, the Ministry of Power, Government of India vide its letter No. 11/64/2014-PG dated 4.8.2015 conveyed the approval for implementation of work related to transmission system for evacuation of power from solar parks in the country. According to the said approval,

(i) Transmission lines connecting solar parks to ISTS shall be declared as part of ISTS; and

(ii) PGCIL is assigned to take up the construction of transmission line including pooling station from solar generation parks on compressed time schedule basis.

10. Regulation 3 of the Regulatory Approval Regulations provides for regulatory approval of the transmission for evacuation of power from the solar park. Regulation 3 of the Regulatory Approval Regulations as amended from time to time reads as under:

".....3. Scope and applicability

(1) These regulations shall apply to :

(i) an ISTS Scheme proposed by Central Transmission Utility, for which generators have sought long-term access as per the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-Term Open Access to the Inter-State Transmission and Related Matters) Regulations, 2009, and for which consultation with Central Electricity Authority and beneficiaries if already identified has been held for setting up the ISTS Scheme, but for which Power Purchase Agreements with all the beneficiaries have not been signed on the date of application.

(ii) an ISTS Scheme for system strengthening / up-gradation , identified by Central Transmission Utility to enable reliable, efficient, co-ordinated and economical flow of electricity within and across the region for which consultation with Central Electricity Authority and beneficiaries if identified has been held.

(iii) ISTS Scheme proposed by CTU, for which the Central Government authorised Solar Power Park Developer has sought long term access, and for which consultation with CEA and beneficiaries wherever identified has been held for setting up the ISTS scheme and the Solar Power Park Developer undertakes to bear all liabilities on behalf of the solar power generators to be set up in the Solar Park.

(2) These regulations shall not apply to ISTS Scheme, for which all the beneficiaries/respective STUs have signed Bulk Power Transmission Agreement to share the transmission charges."

11. Regulation 2 (1) (b) (i) (f) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-Term Open Access to the Inter-State Transmission and Related Matters) Regulations, 2009 (Connectivity Regulations) provides that any company authorized by the Central Government as Solar Power Park Developer shall be eligible for applying for connectivity to the ISTS. Further, Regulation 2 (1) (iii) of the Connectivity Regulations provides that any company authorized by the Central Government as Solar Power Park Developer shall be eligible for applying for

long term access. Fourth Proviso to clause (1) of Regulation 8 of the Connectivity Regulations provides as under:

> "Provided also that the application by the applicant defined under Regulation 2(1) (b) (i) (f) shall be considered by CTU only if the Solar Power Park Developer is authorised by the Central Government to undertake infrastructural activities including arrangement for connectivity on behalf of the solar power generators."

12. In the present case, Gujarat Power Corporation Limited has been designated as the Solar Power Park Developer (SPPD) for the solar park at Radhanesda village, Banaskantha district in the State of Gujarat with capacity of 700 MW vide letter dated 11.11.2015 issued by the Ministry of New and Renewable Energy (MNRE). MNRE has also stated in the said letter that GPCL shall undertake infrastructural activities including arrangement of connectivity on behalf of the solar power generator in the solar park.

13. The petitioner, vide its affidavit dated 3.10.2016, has filed copies of the LTA application and connectivity application made by GPCL vide its letter dated 7.5.2016. GPCL has applied for connectivity for 700 MW with effect from December 2017 commensurate with the commissioning schedule of generating station of 700 MW. According to the petitioner, grant of LTA had been intimated to GPCL on 29.7.2016 and the LTA agreement is under the process of signing.

14. It is noted from the 40th Meeting of the Standing Committee on Power System Planning of Western Region held on 1.6.2016 that the proposed ISTS scheme for evacuation of power from the Ultra Mega Solar Power Park at Banaskantha (Radhanesda) Gujarat was discussed with all constituents of Western Region in the said meeting. However, with regard to issue of bypassing of LILO of Vadavi (Ranchodpura)-Zerda (Kansari) line at 400/220 kV Sankhari (GETCO) sub-station to

control the loading on Banaskanta-Sankhari 400 kV D/C line, it was decided that a separate meeting would be held for joint studies amongst GETCO, PGCIL and CEA within a fortnight. Accordingly, the petitioner vide letter dated 22.12.2016 was directed to submit the outcome of the Standing Committee Meeting with respect to the issue of bypassing of LILO of Vadavi (Ranchopdura)-Zera (Kansari) line at 400/220 kV Sankhari (GETCO) sub-station.

15. The petitioner, vide its affidavit dated 23.2.2017 has placed on record the outcome of the Minutes of the 41st Standing Committee meeting on Power System Planning of Western Region held on 21.12.2016 with an advance copy to the respondents. However, no response has been received from the respondents regarding scope of work decided in the said meeting dated 21.12.2016.

16. The petitioner has submitted that the matter regarding overloading on Banaskantha-Sankhari 400 kV D/C was discussed in the 41st Standing Committee meeting on Power System Planning of Western Region held on 21.12.2016 and based on joint studies carried out by GETCO, CTU and CEA, and various alternatives evolved to resolve the overloading issue, LILO of one circuit of 400 kV Zerda-Ranchodpura D/C line (2nd circuit) at Banaskantha (PG) was agreed to be implemented as a System Strengthening Scheme. The petitioner has submitted that in the 41st Standing Committee Meeting, GPCL informed that other Solar Park with a capacity of 500 MW at Harshad, about 50 km away from Banskantha Solar Park is planned and GPCL requested to review the evacuation system for Banaskantha (Radhanesda) Solar Park and to include establishment of a 220/400 kV common pooling station adjacent to the

Banaskantha (Radhanesda) Solar Park as part of ISTS where power from Radhanesda and Harshad Solar Power Parks could be pooled. In the said meeting dated 21.12.2016, it was decided that planned transmission system from Banaskantha (Radhanesda) Solar Park would be reviewed in a separate meeting and accordingly, a meeting was held on 17.1.2017 in this regard. The petitioner has submitted that based on the deliberations in the 41st Standing Committee Meeting on Power System Planning of Western Region held on 21.12.2016 and further deliberations held on 17.1.2017, the following transmission system was agreed as evacuation system for 700 MW Banaskantha (Radhanesda) Ultra Mega Solar Park Project:

(a) Establishment of 2/500 MVA, 400/220 kV Pooling Station at Banaskantha (Radhanesda) (GIS) along with 1x125 MVAR Bus Reactor;

(b) 4 nos. 220 kV line bays at 400/220 kV at Banaskantha (Radhanesda) Pooling Station for Solar Park Interconnection;

(c) Banaskantha (Radhanesda) Pooling Station-Bansakantha (PG) sub-station 400 kV D/C (twin AL 59) line;

(d) 2 nos. of 400 kV line bays each at Banaskantha (PG) sub-station and Bankashantha (Radhanesda) Pooling Station;

(e) Provision of space for 8 nos. 220 kV bays (4 nos. for solar injection and 4 nos. of GETCO drawal);

(f) Provision of space for future 400/220 kV, 1X500 MVA ICT along with bays.

17. Perusal of the minutes of 41st Meeting of the Standing Committee on Power System Planning of Western Region held on 21.12.2016 reveals that the proposed ISTS scheme for evacuation of power from the Ultra Mega Solar Power Park at Banaskantha

(Radhanesda) Gujarat was discussed at length with all constituents of Western Region in the said meeting. Relevant portion of the said meeting is extracted as under:

> "26.7. In line with the decision of 41th meeting of SCPSPWR held on 21.12.2016, a meeting was held on 17.1.2017 amongst CEA, CTU, GPCL (SPDD) & GETCO at Gandhinagar, Gujarat in GPCL office.
>
> 26.8. Based on the deliberation in the 41th meeting of SCPSPWR held on 21.12.2016 and deliberations held on 17.1.2017, the following transmission system was agreed as evacuation system for Banaskantha (Radhanesda) Solar Park:
>
> (i) Transmission system for 700 MW Banaskantha (Radhanesda) Ultra Mega Solar Park Project (UMSPP)
>
> (a) Establishment of 2/500 MVA, 400/220 kV Pooling Station at Banaskantha (Radhanesda) (GIS) along with 1x125 MVAR Bus Reactor;
> (b) 4 nos. 220 kV line bays at 400/220 kV at Banaskantha (Radhanesda) Pooling Station for Solar Park Interconnection;
> (c) Banaskantha (Radhanesda) Pooling Station-Bansakantha (PG) sub-station 400 kV D/C (twin AL 59) line;
> (d) 2 nos. of 400 kV line bays each at Banaskantha (PG) sub-station and Bankashantha (Radhanesda) Pooling Station;
> (e) Provision of space for 8 nos. 220 kV bays (4 nos. for solar injection and 4 nos. of GETCO drawal);
> (f) Provision of space for future 400/220 kV, 1X500 MVA ICT along with bays.
>
> (ii) GPCL confirmed to identify the land (of about 20) between Radhanesda solar park and proposed Harshad solar park for setting up the 220/400 kV pooling station in a week`s time based on which decision for location of 220/400 kV common pooling station shall be taken.
>
> (iii) GPCL assured that once the modified scheme is finalized and approved by SCM, the BG will be submitted latest by 28.2.2017.
>
> (iv) GETCO would require the two nos. of 220 kV bays at the 400/220 kV pooling station in 2020 time frame. Accordingly, provision may be kept for future but should not be covered for immediate implementation."

18. The Ministry of New and Renewable Energy vide its letter dated 11.11.2015 authorized GPCL to apply to CTU for grant of Connectivity and Long Term Access in ISTS. Accordingly, GPCL made an application to CTU for grant of Connectivity and Long Term Access. Relevant portion of the said letter dated 11.11.2015 is extracted as under:

"With reference to the notifications of Central Electricity Regulatory Commission (CERC) dated 15TH May 2015 for including Solar Power Park Developer as an Applicant of Connectivity and Long Term Access in Inter-State Transmission System, the Ministry of New and Renewable Energy hereby declares Gujarat Power Corporation Limited (GPCL) as the Solar Power Park Developer (SPPD) for Solar park at Radhanesda village, taluka Vav, district Banaskantha, Gujarat with capacity 700 MW. The SPPD shall undertake infrastructural activities including arrangement of connectivity on behalf of solar power generator in the stated Parks."

19. The transmission scheme was discussed in the 41st Standing Committee on Power System Planning of Western Region meeting held on 21.12.2016 and further deliberation held on 17.1.2007. Minutes of the said meeting dated on 21.12.2016 is extracted as under:

> (i) Transmission system for 700 MW Banaskantha (Radhanesda) Ultra Mega Solar Park Project (UMSPP):
>
> (a) Establishment of 2/500 MVA, 400/220 kV Pooling Statinoi at Banaskantha (Radhanesda) (GIS) along with 1x125 MVAR Bus Reactor;
> (b) 4 nos 220 kV line bays at 400/220 kV at Banaskantha (Radhanesda) Pooling Station for Solar Park Interconnection;
> (c) Banaskantha (Radhanesda) Pooling Station-Bansakantha (PG) sub-station 400 kV D/C (twin AL 59) line
> (d) 2 nos. of 400 kV line bays each at Banaskantha 9PG) sub-station and Bankashantha (Radhanesda) Pooling Station;
> (e) Provision of space for 8 nos. 220 kV bays (4 nos. for solar injection and 4 nos. of GETCO drawal);
> (f) Provision of space for future 400/220 kV, 1X500 MVA ICT along with bays."

20. As per Regulation 4 (1) of the Regulatory Approval Regulations, the petitioner is required to submit Project Inception Report along with the application for grant of regulatory approval. Accordingly, the petitioner has placed on record the Project Inception report indicating consent of the beneficiaries. Accordingly, the petitioner has filed the present application for grant of regulatory approval in terms of the provisions of the Regulatory Approval Regulations.

21. Gujarat Power Corporation Limited, vide letter dated 2.7.21016, has undertaken to bear all liabilities related to LTA and connectivity in accordance with the Regulations/orders framed/issued by the Commission on behalf of the Solar Power Generators to be set up in the Ultra Mega Solar Project.

22. We are of the view that the transmission system needs to be implemented matching with the time schedule of the generation projects so that the generation from Ultra Mega Solar Power Projects in Banaskantha (Radhanesda) District in the State of Gujarat do not get stranded. Accordingly, we accord regulatory approval under Regulation 3 of the Regulatory Approval Regulations for execution of the following transmission scheme:

(a) Establishment of 2/500 MVA, 400/220 kV Pooling Statinoi at Banaskantha (Radhanesda) (GIS) along with 1x125 MVAR Bus Reactor;

(b) 4 nos 220 kV line bays at 400/220 kV at Banaskantha (Radhanesda) Pooling Station for Solar Park Interconnection;

(c) Banaskantha (Radhanesda) Pooling Station-Bansakantha (PG) sub-station 400 kV D/C (twin AL 59) line;

(d) 2 nos. of 400 kV line bays each at Banaskantha 9PG) sub-station and Bankashantha (Radhanesda) Pooling Station;

(e) Provision of space for 8 nos. 220 kV bays (4 nos. for solar injection and 4 nos. of GETCO drawal); and

(f) Provision of space for future 400/220 kV, 1X500 MVA ICT along with bays.

23. In regard to development of the transmission system matching with generation projects in the Solar Park at Banaskantha (Radhanesda), CTU is directed to coordinate with the SPPD who is responsible for development of internal transmission system. CTU shall pace the development of transmission system matching with the progress of

different phases of the Solar Park. We further direct the CTU to submit quarterly progress report as per Annexure to this order which shall also contain the status of execution of the transmission system for which regulatory approval has been accorded, the progress of solar based generation projects in the Solar Power Park and the internal transmission system within the solar park.

24. With regard to sharing of transmission charges of the transmission system, since the transmission system is being implemented as part of ISTS, the sharing of the transmission charges for the transmission system covered in the present petition shall be governed by the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 as amended from time to time. With regard to recovery of transmission charges on account of delay in commissioning of solar generation, in the Statement of Reasons for the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-state Transmission and related matters) (Fifth Amendment) Regulations, 2015, and the Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) (First Amendment) Regulations, 2015, the following has been clarified:

> "8.2.1 With regard to the suggestions of PGCIL, it is clarified that SPPD who shall apply for Connectivity/Long term Access shall be liable to deposit Application Bank Guarantee/Construction Bank Guarantee as required under Connectivity Regulation. Further, SPPD shall also be liable for payment of transmission charges for delay in commissioning of generator and relinquishment charges towards transmission access under Connectivity Regulations and Sharing Regulations. Regulation 7(1)(u) of the Sharing Regulations provides that "No transmission charges for the use of ISTS network shall be charged to solar based generation" is applicable only when the power is evacuated through the transmission system to the beneficiaries after the commercial operation of the generating station. Therefore, transmission charges for delay in commissioning of solar power generators shall be payable by such solar generators/SPPD on the same line as the liability for payment by the thermal and hydro

generating station in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

8.2.2 With regard to delay of internal system, it is clarified that SPPD shall be executing internal system on behalf of solar power generators. The treatment of delay or other modalities should be covered in Agreement between solar power generators and SPPD. In regard to NTPC's comments on development of transmission matching with generation, it is clarified that CTU shall carry out coordination with the SPPD/solar power generators in accordance with Section 38 of the Act."

Therefore, the transmission charges for delay in commissioning of the solar power generators shall be paid by such solar generators/SPPD in accordance with the relevant Regulations of the Commission.

25. The regulatory approval granted to CTU for the above transmission system is subject to following conditions:

(a) SPPD shall sign LTA Agreement with CTU and provide construction Bank Guarantee (BG) as per the provisions of the Connectivity Regulations as amended from time to time; and

(b) SPPD shall accept the scheduled commissioning date of the transmission system for evacuation of power from Solar Power Park at Banaskantha (Radhanesda) as December 2018 and plan the commissioning of the generation projects accordingly. However, the petitioner shall make all reasonable efforts to commission the transmission system matching with commissioning of the generation projects.

26. The petition and IA are disposed of with the above.

Sd/-	sd/-	sd/-	sd/-
(Dr. M.K.Iyer)	**(A.S. Bakshi)**	**(A. K. Singhal)**	**(Gireesh B. Pradhan)**
Member	**Member**	**Member**	**Chairperson**

Annexure

1. Status of Solar Park (Internal Transmission System)

Scope	Land	MoEF	Current status

2. Status of Solar Power Generator:

List of Generators identified	Capacity	Schedule date of commissioning	Land	MoEF	EPC	Current status

3. **Date of Signing of LTA agreement and furnishing of BG by the Applicant**.

(To be submitted only once post signing of LTA Agreement and furnishing bank guarantee).